

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,

WESTERN ZONE BENCH AT PUNE

Execution Application 1/2023(WZ)

In

Original Application 16/2016(WZ)

Salu D'Souza and Anr

.. Applicant

Versus

GCZMA & Ors

.. Respondent

REPLY OF RESPONDENT NO. 6

MAY IT PLEASE YOUR HONOUR

1. Respondent no. 6 is a non-operational dry dock unit since year 2005.
2. The Respondent no. 6 has procured following permissions from the competent statutory authorities, a details whereof is mentioned hereinbelow:

- a) Permission from Health Centre Mormugao, Vasco da Gama, Goa dated 21/11/1968;
- b) NOC from Captain of Ports, Panaji for dry dock dated 09/07/1971



(Handwritten signature)

- c) Registration as Small scale industry unit issued by directorate of industries and mines dated 20/10/1971;
 - d) GCZMA letter by which Member Secretary indicated that there is no concept of registration of unit under CRZ notification dated 12/03/2015;
 - e) Consent to operate under Air and Water Act dated 14/08/2015 valid upto 10/12/2019.
3. It is denied that the undersigned unit has been anchoring vessels and ships and causing pollution or dumping waste in CRZ 1 area in violation of CRZ notification since the unit is not in operation since 2005 which fact is confirmed in the joint committee report.
4. With regards to execution of Order of this Hon'ble Tribunal in OA 16/2016, it is humbly submitted that unit was in operation prior to 1991 and had procured permissions referred earlier hereinabove.
5. It is denied that the undersigned unit had anchored any vessel in Cortalim creek as alleged and it is submitted that no vessels are anchored by undersigned in Cortalim creek. It is denied that the undersigned is operating by causing pollution and it is submitted that polluter pay principle is not applicable to undersigned.



6. The undersigned in his objection assailing the invocation of methodology adopted for computing compensation on basis of polluter pay principle by joint committee report has submitted detailed reply, which is enclosed herewith and the undersigned craves leave to refer to and rely upon the same inverbatim.
7. The joint committee report in its report where it had collected samples nowhere indicates that the samples tested were indicating pollution being caused by undersigned unit.
8. The polluter pay principle is not applicable to undersigned as the undersigned unit has not caused any pollution.
9. The undersigned unit operated only after securing all the aforementioned permission, which prima facie indicate that the undersigned unit did not commit any illegality or irregularity or pollution.
10. This Hon'ble Court in its Order dated 11/05/2022 was pleased to observe that dropping of proceeding against the private respondents by GCZMA on ground of pendency of clearances before SEIAA is not justified. The said finding in the matter was in reference to respondent no. 7 only. The GCZMA in the case of undersigned unit after conducting inquiry and hearing the undersigned unit and



officials at length was pleased to discharge the undersigned unit and came to conclusion that the activities of the unit of undersigned is not in contravention of permissions granted.

11. In view of the above, it is prayed that the undersigned unit be discharged.

[Handwritten Signature]

28-03-2024

Pune

[Handwritten Signature]

Adv. for Respondent no. 6

[Handwritten Signature]

AFFIDAVIT

I, Vishvesh Sardessai, s/o. Late Prakash Sardessai, on solemn oath state that the permissions and the material states is based on records that was available and no part is false.

Solemnly affirmed on 28-03-2024 at Vasco da Gama, Goa.

[Handwritten Signature]

Solemnly affirmed before me by

Vishvesh Sardessai

[Handwritten Signature]

Deponent

Who is Identified to me by.....

Who is personally know to me

this 28th day of March 2024

Reg. No. 1506 / 2024

[Handwritten Signature]



Adv. Ms. HARJIT KAUR GURMIT SINGH
NOTARY
(Govt. Of India)
Shop No. 26, Ground Floor
Karma Paes Avenue,
Vasco-da-Gama, Goa.

M/S Sardessai Engineering Works
Maddant, Mormugao.
Cortalim - Goa.

488

DT. 19/03/2024

To,
The Member Secretary,
Goa Coastal Zone Management Authority,
Patto Panaji, Goa.

The Member Secretary
Coastal Zone Management Authority
C/o Department of Environment & Climate Change
Dempo Tower 4th Floor,
Patto Plaza Panaji - Goa.

19/03/2024

Subject: Objection to the report of the Joint Committee in compliance with order dated 11/5/2022 of the Hon'ble NGT Western Zone Pune in the matter of OA/16/2016 (Mr. Salu D'Souza and 2 ors V/s GCZMA & ors).

Respected Sir/Madam,

The undersigned is in receipt of the cited report which is completely hypothetical and based on no data merely formulated without any iota of evidence as such the same is unsustainable and entirely arbitrary.

The report of the Joint Committee is entirely silent on the merits and the permissions issued by competent authority since long and subsequent renewals thereafter which clearly go to reveal that the report has been prepared without considering and appreciating these facts.

Following are documents required to be appreciated that have found no reference in the report:

- a. Permission from Health Centre Mormugao, Vasco da Gama, Goa dated 21/11/1968;
- b. NOC from Captain of Ports, Panaji for dry dock dated 09/07/1971;

- c. Registration as Small scale industry unit issued by directorate of industries and mines dated 20/10/1971;
- d. GCZMA letter by which Member Secretary indicated that there is no concept of registration of unit under CRZ notification dated 12/03/2015;
- e. Consent to operate under Air and Water Act dated 14/08/2015 valid upto 10/12/2019.

Without prejudice to the right of the undersigned to assail and challenge the correctness of the impugned report the contents of the entire report are denied as the same are cryptic and not confirming with appreciation of various facts, evidences that ought to have been considered before arriving at any finding least the cited report.

Hon'ble National Green Tribunal in its Order dated 11/05/2022 was pleased to observe that dropping of proceeding against the private respondents by GCZMA on ground of pendency of clearances before SEIAA is not justified. The said finding in the matter was in reference to respondent no. 7 only. The GCZMA in the case of undersigned unit after conducting inquiry and hearing the undersigned unit and officials at length was pleased to discharge the undersigned unit and came to conclusion that

the activities of the unit of undersigned is not in contravention of permissions granted.

The impugned report is an example of sheer submission of data and recommendation which ought to have been exercised with due care and caution appreciating the documents.

Without prejudice to the above the undersigned craves leave to challenge/assail/dispute the findings of the cited report comprehensively on following grounds vis a vis the observations and notings which the joint committee has arrived without factual verification of the unit of undersigned:

I. Joint Committee Action

A. Inspection conducted by the Joint Committee

- a. The Joint committee conducted no inspection at the site on the contrary as a proof hardly entered the premises, captured photographs and moved away, there was no proper inspection.
- b. The inspection does not even involve verifying the factual position whether the units are actually operational or not.

The undersigned unit is not in commercial operation since 2005.

- c. The samples collected for verifying pollutants i.e. the water sample, sediment sample, none of which have indicated pollution as such there is no iota to prima facie indicate that there is any pollution by the unit of undersigned. The unit is not operational since the year 2005, which fact is brought to the notice of the committee, however, there is no mention about the same. The calculation arrived at does not consider the fact that the workshop is not operational and the penalty imposed is merely on basis of dates of grant of permission which are provided, the penalty imposed are without prejudice to the rights of the undersigned beyond period of limitation.
- d. The undersigned unit which is a partnership firm cease to exist on death of the partners i.e. in the year 2014.

B. - Inspection dated 10th July 2023

- a. The photographs relied by the Committee in their report indicates the visit made to all the seven units on 10th July 2023, the photographs prima facie show that the visits were done during the monsoon while the relevant day was raining.
- b. The committee only visited the starting points, clicked the photographs and left to the other Units and proceeded to complete visit to seven barge repair units.
- c. Inspection report given by the committee dated 31/10/2023 does not indicate any extension or addition by the undersigned to any structure.
- d. The photograph in the joint committee report for sampling at location of P2 is Sardessai Engineering works and not Shaparia Dock and Steel and P3 is Shaparia Dock and Steel and not Sardessai Engineering works.

C. Inspection dated 24th July 2023.

- a. With regards to the information sought by the committee for imposing penalty and remedial action for restoration the list of documents that were called upon were submitted as per the availability available with the unit.
- b. The data which the committee called for that was not available with the unit was never a part of terms and conditions which the Captain of Ports warranted.
- c. The undersigned unit started in the year 1971. The first permission/NOC was obtained in the year 1968 as per records available with the undersigned vide permission dated 21/11/1968. The project is not in operation since 2005 and there is no violation of any nature whatsoever, there is no notice of any such violation observed and no pollution caused by the undersigned unit.
- d. It is submitted that the DSLR re survey indicating the latest status was also superimposed by the

Captain of Ports authorized area which clearly revealed that there was no extension or encroachment beyond the permitted area.

D. Meeting on 31st August 2023

- a. The test report of samples collected by GSPCB dated 01/10/2016, Directorate of Fisheries and Joint Committee Report reveal that the samples tested are well within the prescribed parameters and the same is neither causing pollution nor affecting the fishing catch.

E. Meeting dated 06th October 2023 (page no. 7 of report).

- a. In connection with the legal framework the undersigned unit never shied away from complying to any compliances called upon from time to time by Captain of Ports.

F. With reference to the DSLR, Government of Goa survey which clearly indicates that there have been no further encroachment but the encroachment mentioned in the

riverine area is within the permissible area permitted by the Captain of Ports while granting the permission which is clearly shown by the area Captain of Ports have allotted to the undersigned unit drawn on the DSLR plan to indicate that no activity carried out was beyond the scope of permission granted by Captain of Ports.

- G. Surface water and sediment collection at Cortalim creek by GSPCB and CPCB in its conclusion suggests their values concluding that the overall basic water parameters showed more or less similar water quality with minor variations. In Particular, the low turbidity, substantial D.O. contents and depleted B.O.D values indicate good condition of sea water along the creek. Very low oil and grease residue which is below detectable level so also less faecal coliform counts in surface water also suggest the same thus there is no pollution as such from the water sample tested results.

- a. Sediment sample result : the analysis of sediment sample result does not reveal existence of any pollution.
- b. Fish production data obtained from department of fisheries clearly reveal that it cannot be concluded that project activity are responsible for reduction in fish catch. On the contrary it is submitted that after 2005 the unit is still not in operation till date.

II. COMMITTEE OBSERVATION AND FINDING

- A. The committee opines that the private respondent is liable to pay compensation for past violations on polluter pay principle to be assessed by GSPCB as per prevailing law.
- B. The undersigned disputes and denies that the undersigned unit has committed any act of pollution that can bring the undersigned unit or make the polluter pay principle applicable to the undersigned unit.
- C. Without prejudice and without admitting the contents of the joint committee report, the calculation of 14759 days

to calculate the penalty based on assumption that the pollution is caused from the date of grant of 1st permission is arbitrary, absurd, unsustainable.

D. As per CPCB committee methodology of assessing environment compensation, it is submitted that "N" from the formula $EC=PI \times N \times R \times S \times LF$ is number of days for which violation took place is the period between the day of violation observed and due day of direction of compliance and day of compliance verified by CPCB, SPCB and PCC. Without prejudice this means in the present case "N" will have to be calculated as number of days from when violation was observed which is not so in the case of undersigned as such the entire calculation is misconceived.

E. Even the amended Water Act prescribes maximum ceiling on the penalty.

F. The undersigned unit herein is not in operation since 2005 till date and the same fact has been indicated in all the reports.

G. The mode of compensation is entirely absurd, unacceptable and cannot be considered applicable to undersigned unit.

H. In the present circumstances the sample collected of water / sediment / fish production data none of the results have concluded in indicating that there is any pollutant discharged or that there is pollution caused by the undersigned unit on the contrary the conclusion of water samples reveal good condition of sea water along the creek.

I. General framework for imposing Environmental Damage Compensation as per CPCB where the result of analysis of soil/GW/SW/Air/Etc does not indicate pollution, no further action is required.

A. In the circumstances at hand in respect of the undersigned unit it is categorically clear in the joint report itself stipulates that:

a) The sample of water drawn is not polluted but within normal limits.

- b) No air sample collected by the committee. As such no opinion indicated by the joint committee.
- c) The Fish Production Data Report by the fisheries department who issued report also clarified that there is nothing concluded that the undersigned unit is responsible for the reduction in fish catch.
- d) All in all the sediment samples not analysed for heavy metals.
- e) The findings in the joint committee report does not anywhere indicate any pollutant and yet has arbitrarily calculated arbitrary highly escalated enormous compensation figure on no valid grounds at all.

I. The Formula that is sought to be pressed in the report rendering arrival of a hypothetically cryptic value is entirely erroneous and arbitrary:

In order to Apply the formula i.e.

$$EC=PI \times N \times R \times S \times LF$$

N connotes the number of days the violation took place which is the period between the day violation observed / due date of direction compliance and the day the compliance is verified by CPCB /SPCB/PCC.

The Goa State Pollution Control Board in the year 2015 granted consent to operate to undersigned unit upon conducting site inspection, however, no violation was observed at the time of inspection and as such consent was granted to the unit, thus indicating that invocation of the formula by Joint Committee in its report for calculating EDC in the present case more particularly for calculation of number of days i.e. "N" is erroneous, absurd, arbitrary.

- a) The CPCB / GSPCB nor any authority ever issued any notice or indication on the date of such observance of violation. The reports submitted are also silent on the exact date from which the violation was first observed.
- b) There is no direction compliance notice issued.
- c) Clear interpretation of the number of days would indicate that the day on which the violation took is the day from which violation is observed by the authority.

- d) In the present case there is at the out set no iota of pollution seen from the report of the collected samples.
- e) A fact cannot be lost site of that no particular notice was available to procure permission from a particular authority and there was no reason to flout such condition had it been incorporated in permissions issued by the Captain of Ports when the undersigned unit was taking necessary permissions from statutory authorities. On the contrary the authorities failed to indicate the permission that was required, (GCZMA) (Pollution) which was subsequently obtained, yet way before the OA 16/2016 was filed.
- f) It is further submitted that the application of formula is ill founded and the same is disputed.
- g) Without prejudice to the above it is submitted that the Joint Committee Report is erroneous and cannot invoke polluter pay principle retrospectively defeating laws of limitation.

In view of the above the undersigned ought to be discharged from the alleged compensation as there is no element of pollution made out in the report and more particularly in accordance with the CPCB Report.

The undersigned is thus not governed under the formula the joint committee has sought to arbitrarily impress as there is no pollution as revealed from the sample analysis data.

Thus it is urged to discharge the undersigned from the alleged claim of environment compensation indicating of a highly uncomprehensive figure.

Thanking You

Yours sincerely



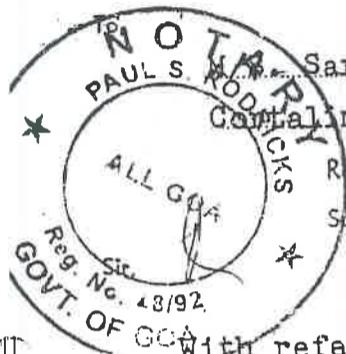
Adv - Vinod Gaunkar

Government of Goa, Daman & Diu
HEALTH CENTRE, Marmagao, Vasco-
da-Gama.

Date, 21/11/1968.

No. HVM/1010/68

TRUE COPY



Sardesai Engineering Works,
Cortalim-Goa.

Ref:
Sub:

With reference to your letter dated 21-11-68, I am to inform you that you are allowed to undertake barge repair and machine shop work at Cortalim, provided that the work should not be undertaken after 6 p.m.

Yours faithfully,

(Kamlakant Kharangate)
Health Officer.

CERTIFIED TO BE
TRUE XEROX COPY OF
THE ORIGINALS

Executed Before Me
WHICH I ATTEST

Place...
Date... 23-3-68

PAUL S. RODRICKS
NOTARY
Under Govt. of Goa
ALL GOA



Handwritten signature and number: 22515

TRUE COPY

GOVERNMENT OF GOA, DAMAN & DIU,
OFFICE OF THE CAPTAIN OF PORTS,
PANAJI/GOA.

Dated: 9th July, 1971.

11017/1/70 - PRT-394
M/s. SARDESSAI ENGINEERING WORKS,
MARINE MECHANICAL & STRUCTURAL ENGINEERS,
CORTALIM-GOA.Subj: - Dry Dock of Sardessai Engineering at Cortalim.

Dear Sir,

Reference the correspondence pending with your letter dated 9.11.70. From the evidence and competence brought to our knowledge we see "No Objection" in your completing the Dry Dock as proposed, subject to the following:

1. The work should be as per the approved plan and should comply with the code of practice of shipyards with due allowance made for earthquake tremors (koyna belt is not very far off).
2. Only single banking of barges should be allowed on the river front.
3. No obstruction is to be created in the river.
4. No oils and other materials to be discharged in the river to pollute or silt the area.
5. A suitable navigational mark and a signal station be placed, at the site, with our approval.
6. For the use of river front not exceeding 9,000 Sq. metres, a fixed rent of Rs 105/- per mensem worked in one lot for 12 months every January (subject to change as per law) is payable, with the annual licence issued every year, expiring on the last day of every year. The use of river front is exclusively for the workshop.
7. The surrender of the river front for the specific purpose will in no way prejudice the exercise of maritime jurisdiction and of maritime activities nor the control over safety of lives, wreck search and rescue operations under maritime domain within the competence of the Office of the Captain of Ports, subject to exigencies of requirements of public service and defence of the nation, for which no indemnity is payable.
8. The Captain of Ports and his staff will have access at all times to the river front.

Yours faithfully,

J. S. GILL

SURVEYOR-IN-CHARGE, M.K.D. &
CAPTAIN OF PORTS, PANAJI-GOA.



TRUE COPY

No. DI/8077a/512
Government of Goa, Daman & Diu,
Directorate of Industries & Mines,
Panaji - GOA.

Dated: 24.10.1973

(C)

GT

REGISTRATION CERTIFICATE

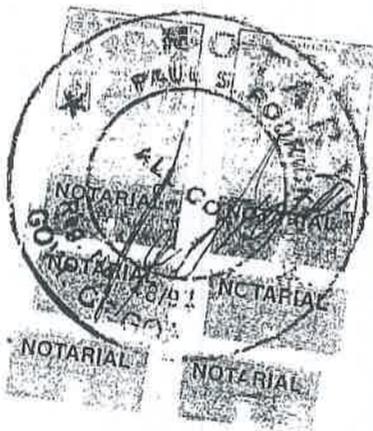
This is to certify that the unit run by M/s Sericoon
Sericoon situated at Sertelim
is registered with this Office as a Small Scale Industry
for the manufacture of/establishment of repair and maintenance of engines.
The registration No. allotted is DI/Goa/773/71
dated 20.10.1973

To,
M/s Sericoon Engineering Works
Sertelim, Goa.

MVK
(M. V. Karwarhar)
Industries Officer
for Director of Industries & Mines

With reference to
their letter dt.

CERTIFIED TO BE
TRUE XEROX COPY OF
THE ORIGINALS



~~Executed before me~~
WHICH I ATTEST

Place... Vandol
Date... 13-3-75

Paul S. Rodricks
PAUL S. RODRICKS
NOTARY
Under Govt. of Goa
ALL GOA

13/3/75

CERTIFIED TRUE COPY

GOA COASTAL ZONE MANAGEMENT AUTHORITY

C/o Department of Science, Technology & Environment, (Govt. of Goa)

Dempo Tower, 3rd Floor, Patto-Panaji, Goa

Phone No. 2438511

Ref. No. GCZMA/S/14-15/09/2332

Dated: 12/03/2015

To,

M/s. Sardesai Engineering Works
Nagush Bhavan,
Cortalim-Goa.

Sub: Registration of M/s. Sardesai Engg. Works under CRZ.**Ref: Your Application No. NIL dated 10/02/2015.**

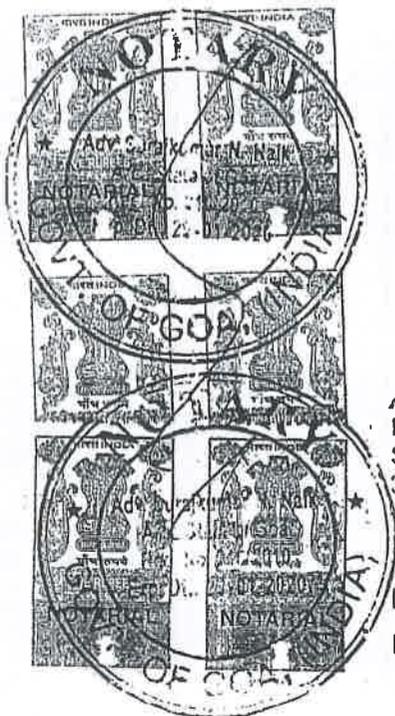
Sir,

With reference to your application dated 10/02/2015 on the above mentioned subject, it is to inform you that this Office has noted that the unit possesses following document:

1. Permission issued by the Captain of Ports dated 09/07/1971.
2. Registration Certificate dated March 1973, as small scale industry for manufacture of /establishment of repair and fabrication of barges.
3. Health Certificate dated 21/11/1968 to undertake barge repair and machine work at Cortalim.

The aforementioned documents indicate that the Dry dock unit M/s. Sardesai Engg. Works which is located at Survey No. 30/1 of Cortalim village, Mormugao is in existence prior to year 1991 i.e prior to enforcement of the CRZ Notification, 1991. Further there is no concept of 'registration of unit' under the CRZ Notification, 2011. However, in case of any change in profile, expansion of unit, repair and renovation work, etc, you are required to obtain prior permission under the CRZ Notification 2011.

This is for your kind information.



Yours faithfully,

(Srihet N. Kothwale)

Member Secretary (GCZMA)

Adv. Suraj Kumar N. Naik
NOTARY
State of Goa
36, Ground Floor, Apna Bazar Bldg.,
Vasco-da-Gama, Goa-403 802
Ph.: 9420310194, 9960366967

Date: 24-03-2015

Reg. No. 2960/2015

GOA STATE POLLUTION CONTROL BOARD

गोंय राज्य प्रदुशण नियंत्रण मंडळ

(An ISO 9001-2008 Certified Board)

Phone Nos : 91-832-2438567, 2438528

2438563, 2438550

Tel / Fax No. : 0832-2438528



Email id's :

Member Secretary, GSPCB - ms-gspcb.goa@nic.in
Environment Engineer, GSPCB - ee-gspcb.goa@nic.in
Scientist, GSPCB - scientist-gspcb.goa@nic.in
Asst. Env Engineer, GSPCB - aee-gspcb.goa@nic.in
Asst. Law Officer, GSPCB - alo-gspcb.goa@nic.in

No. 34967/15-PCB/CF-512

Date: 19/08/2015

Consent to Operate under Section 25/26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981

[To be referred as Water Act, Air Act Rules respectively]

CONSENT TO OPERATE is hereby granted to:

M/s. SARDESSAI ENGINEERING WORKS
(Small Scale Industry)
(Orange Category)

Survey No. 30/1, Cortalim
Mormugao - Goa.

Located in the area declared under the provisions of the Water Act, Air Act, subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. This Consent to operate is valid upto 10/12/2019.

2. This Consent to operate is valid for the manufacture of:

Sr. No	Description	Quantity
1	Repairing of Barges	1 No/month

3. CONDITIONS REQUIRED TO BE COMPLIED UNDER THE WATER ACT:

(i) The daily quantity of industrial effluent from the unit shall not exceed NIL.

(ii) The daily quantity of domestic effluent from the unit shall not exceed 0.01KLD.

(iii) Domestic Effluent treatment and Disposal:-

The domestic wastewater shall be treated in a properly designed septic tank and discharged on land for percolation through soak pit of adequate size within the unit premises.

(iii) The unit should empty septic tank and soak pit periodically through night soil tankers for safe disposal and submit the copies of the receipts to the Board on regular basis.

(iv) A good house-keeping shall be maintained within the factory premises. All pipes, valves and drains shall be maintained in leak-proof condition. Floor washings shall be maintained to the collected collection system only and shall not be allowed to find way in open areas

Non-Hazardous Solid Waste:

All the Solid wastes arising in the premises shall be properly classified and disposed off to the satisfaction of the Board by:

- Landfill, incase of inert materials, care should be taken to ensure that the material does not give rise to leachate which may percolate into ground water or carried away with storm run-off.
- Controlled incineration wherever possible in case of combustible organic matter.
- As per the Authorization issued by this Board in case of Hazardous waste.

The total quantity shall be segregated and treated as follows:

Sr. no.	Type of segregated solid waste	Quantity	Disposal
1	MS Scrap	5 to 6 Tonnes /annum	Sold to Scrap dealers

4. **CONDITIONS REQUIRED TO BE COMPLIED UNDER THE AIR ACT:**

- (i) The unit shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise. The limits are as follows

Category of Area/ Zone	Limits in dB (A) Leq	
	Day time	Night time
Industrial Area	75	70
Commercial Area	65	55
Residential Area	55	45
Silence Zone	50	40

Day time is reckoned between 6 a.m. to 10 p.m. and night time is reckoned between 10 p.m. to 6 a.m.

- (ii) *The unit should carry out chipping only between 3.00 p.m. and 6.00 p.m.*

5. **GENERAL CONDITIONS:**

- (i) The unit shall not change or alter the quantity, quality of discharge, temperature or the mode of the effluent/ emission or hazardous wastes or control equipments provided for without previous permission of the Board.
- (ii) The unit shall provide facility for collection of samples of effluent, air emissions and hazardous wastes to the Board staff.
- (iii) An application in prescribed form along with the prescribed fees for renewal of Consent shall be submitted at least 60 days before the expiry of validity of this Consent. An application for renewal of Consent submitted after expiry of the validity shall accompany with penalty of 50% of the Consent fees in addition to the prescribed consent fees.
- (iv) The Board shall be forthwith informed of any accident or unforeseen event involving discharge of any poisonous, noxious or polluting matter into a stream or well or on land or into the atmosphere, as result of such discharge water/ air is being polluted.
- (v) This Consent to Operate is granted without any prejudice to any of the permission(s) required under any law, by laws and regulations in force.



Member Secretary
Goa State Pollution Control Board

- 7 This Consent does not entitle the party to commence activities until and unless all the other Permissions as required under the relevant statutes are obtained by the party and this Consent to Operate is confined to matters arising out of the Air Act and Water Act only.
- (vii) The Board reserves the right to amend or add any conditions in this consent and the same shall be binding on the applicant.
- (viii) The unit shall submit to this office, the Environmental Statement Report in Form V for the Financial Year ending April to March by 30th September of the succeeding year as per the provisions of the rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- (ix) Reliable flow meter shall be installed to maintain record of water consumption/waste water generation per day. The records so maintained shall be made available to the Board officials whenever required.
- (x) The unit shall bear the cost of analysis / monitoring in case of complaints received by the Board/ reinspections due to non compliances observed by the Board & monitoring carried by the Board.
- (xi) The unit shall submit the details of the Public Liability Insurance Policy under the PLI Act 1991, to the Board office as applicable.
- (xii) The unit shall submit returns for disposal of batteries under the Batteries (Management & Handling) Rules 2011, if applicable.
- (xiii) The unit shall submit returns for disposal of e - waste under the E- Waste (Management & Handling) Rules 2011, if applicable.
- (xiv) The unit shall submit returns for disposal of plastic waste under the Plastic Waste (Management & Handling) Rules 2011, if applicable.

To,
M/S. SARDESSAI ENGINEERING WORKS
 Survey No. 30/1, Cortalim
 Mormugao - Goa.

Copy to:-
 1 Accounts Section
 2 Concerned File
 3 Guard File

Received Consent fee of: **The capital Investment of the unit is Rs.5,34,544/-**

Challan no.	Amount	Date
253	Rs 6,000 (Air & Water consent fees)	11/12/2014

Typed by	Checked by	Verified by
<i>Anura</i>	<i>Densy</i>	<i>Estadica</i>

R
 Member Secretary
 Goa State Pollution Control Board



GOA STATE POLLUTION CONTROL BOARD
 Dempo Towers, 1st & 4th Floor, EDC Plaza, Patto, Panaji
 403 001, Goa.
 Tel : +91 (0832) 2438567, 2435828, 2438563, 2438550.
 Fax: (0832) 2438528
 e-mail: goapcb@rediffmail.com,
 web site: www.goaspcb.gov.in

Laboratory Recognised under Environment (Protection) Act, 1936:
 Official Gazette No. 322 dated 08/11/2014

TEST REPORT

Test Report No.: GSPCB/TR/16/10788

Date: 01/11/2016

Name of the Customer : M/s. Sardesai Engineering Works
 Address : Cortalim, Mormugao - Goa
 Nature of Sample : River water sample
 Sample collected by : Digvijay Dessai (JEE), Luiza D'Silva (FA)
 Quantity of Sample Received : 2L
 Code No. of the Sample : GSPCB/16/7800
 Date & Time of Sample Collection : 19.10.2016
 Date of Sample Receipt : 19.10.2016
 Date of Start of Analysis : 19.10.2016
 Date of Completion of Analysis : 01.11.2016
 Method of Sample Collection : IS 3025 (Part I)
 Colour of Sample : Clear
 Odour of Sample : Odourless
 Weather Condition : Sunny
 Visible Effluent Discharge : NIL
 Any other Specific activity observed : NIL

Parameters	Test Methods	Units	Test Results	Permissible Limits
Cadmium as Cd	3111 B, APHA 22 nd Edition	mg/l	0.05	-
Copper as Cu	3111 B, APHA 22 nd Edition	mg/l	0.06	-
Nickel as Ni	3111 B, APHA 22 nd Edition	mg/l	0.28	-
Chromium as Cr	3111 B, APHA 22 nd Edition	mg/l	BDL	-

Contd..

Note :

- The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
- Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
- This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
- The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
- Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
- Permissible Limits: as per Schedule I & VI of EPA Rules, 1936 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 - Indian Standards for Drinking water Specification (Second Revision).
- The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07
 Rev.No. 00
 Issue Date : 10.08.2016



TRUE COPY



GOA STATE POLLUTION CONTROL BOARD
 Dempo Towers, 1st & 4th Floor, EDC Plaza, Patto, Panaji
 403 001, Goa.
 Tel : +91 (0832) 2438567, 2435828, 2438563, 2438550,
 Fax: (0832) 2438528
 e-mail: goapcb@rediffmail.com,
 web site: www.goapcb.gov.in

Laboratory Recognised under Environment (Protection) Act, 1986:
 Official Gazette No. 322 dated 08/11/2014

TEST REPORT

Date: 01/10/2015

Test Report No.: GSPCB/TR/16/10788

Parameters	Test Methods	Units	Test Results	Permissible Limits
Lead as Pb	3111 B, APHA 22 nd Edition	mg/l	0.50	-
Cobalt as Co	3111 B, APHA 22 nd Edition	mg/l	0.41	-
Zinc as Zn	3111 B, APHA 22 nd Edition	mg/l	0.14	-
Manganese as Mn	3111 B, APHA 22 nd Edition	mg/l	0.10	-

Remarks: BDL - Below Detection Limit

*** End of Report ***
 for GOA STATE POLLUTION CONTROL BOARD.

Authorised Signatory

Analyst

Mitesh Parsekar

Sanjay Kankonkar
 Scientist B

Note:

1. The results refer only to the tested samples and applicable parameters. Endorsement of products is neither inferred nor implied.
2. Samples will be destroyed after 15 days from the date of issue of test report unless otherwise specified.
3. This report is not to be reproduced wholly or in part or used in any advertising media without the permission of the Board in writing.
4. The Board is not responsible for the authenticity for the samples not collected by the Board's officials.
5. Total liability of our laboratory is limited to the invoiced amount. Any dispute arising out of this report is subject to Goa Jurisdiction only.
6. Permissible Limits: as per Schedule I & VI of EPA Rules, 1986 as amended by Second and Third amendment 1993 for Effluents and as per IS 10500 : 2012 - Indian Standards for Drinking water Specification (Second Revision).
7. The method, location of Sampling including any diagram, sketch, photograph, if any may be enclosed.

GSPCB/F/07

Rev.No. 08

Issue Date : 10.09.2015



NO:EE/DIV.XI/TECH-38(D) 375 /08-09.

Dt:- 25/04/08.

To
The Superintending Engineer,
Elect. Circle-I(S),
Aquem, Margao.

O/o. The Executive Engineer
कार्यकारी अभियंत
Div. XI, Elect. Department
विभाग-११, विज जाते
Govt. of Goa, गोंय सरकार
Vasco-Goa, वास्को गोंय

Sub:- Information under Right to Information Act-2005.

Ref:- L/No: Nil dt: 12/4/08 from Shri. Prakash B. Sardessai,
M/s. Sardessai Engg. Works, Cortalim, Goa.

The required information is furnished below:-

- 1) The tariff applicable written in the certified copy of agreement as HTI/Industrial is same as HTI and the essence of the original H.T Agreement remains unaltered.
- 2) This office does not have any documents pertains to the connected load of the Instm. No: HTC-44. The records were maintained by the Elect. Div. V, Ponda prior to May-1983. The Div. V, Ponda was later shifted to Bicholim.
However, the connected load is recorded in the electricity bills which were issued to the consumer every month. A copy of electricity bill dt: 8/2/93 was already enclosed earlier.
3. No. such records stating the connected load are available with this office. Please note that the consumer has protested the billing based on connected load 137KVA in the month of Aug-00 for the bill raised in the month of June-00. Till that period, the consumer has not protested against the connected load.
4. The certified copy of document/letter is enclosed.
5. The date of temporary disconnection/reconnection of power supply are shown below:-

Date of Temp. DisconnectionDate of Reconnection.

1) 20/5/05

9/8/05

2) 9/6/06

14/7/06

3) 6/2/08

8/4/08

6. The bills were issued wrongly for the period Apr-02 to July-03 based on HTO/Optional tariff. But the same was revised based on HTI/Industrial tariff and a credit of Rs.11,973/- was given in the bill for the month of Sep-05 and the same was confirmed by the consumer. A copy of Sep-05 bill along with the statement showing the revision of bill for the period Apr-02 to July-03 are enclosed herewith.

This is for your further needful.

Encl: as above.

TRUE COPY

Yours faithfully,

Lekshmanan S.

(LEKSHMANAN S.)

EXECUTIVE ENGINEER (ELECT.)

DIV.XI. VASCO.

Asst. Eng. (Elect.)
Elect. Div. XI, Margao

ELECTRICITY DEPARTMENT	
OFFICE OF THE EXECUTIVE ENGINEER (ELECT.)	
M/S. SARDessai ENGG. WORKS, CORTALIM, GOA	
Forward No.	292
Date	29/4/08

OFFICE OF THE EXECUTIVE ENGINEER
ELECTRICITY DEPARTMENT,
DIVISION NO. XI,
VASCO-DA-GAMA

370. 1.10
Div. XI
Vasco-DA-GAMA
28.1.2010
Vasco-DA-GAMA

Email: excengelect11@rediffmail.com

NO; EE/DIV. XI/ TECH-HTC-44/ 3705 /2009-10

Dated: 29 / 2 / 2010

To,
Shri Prakash B. Sardessai,
C/o. M/s. Sardessai Engineering Works,
HTC-44, Maddant, Cortalim, GOA.

(25/1/2010) ?

Sub: Temporary disconnection of HTC -44 of M/s. Sardessai Engineering Works, Cortalim.

Ref: (1) Our letter No. EE/Div.XI/HTC-44/3634 dt. 25.1.10.
(2) AEE-II(R) letter No.SDE-II/Tech-HTC-44 /3051/
09-10 Dated 28.1.2010.

Sir,

With reference to the above subject matter, the HTC-44 installation of M/s. Sardessai Engineering Works , Cortalim has been kept under temporary disconnection on 28.1.2010 at 10.54 hrs.

Yours faithfully,

(SIVASANKARAN K.)
EXECUTIVE ENGINEER (ELECT)
DIV. XI, VASCO.

Copy to:

- (1) The Chief Electrical Engineer,)
Vidyut Bhavan, Panaji) for information.
- (2) The Superintending Engineer,)
Elect. Circle- I(S), Margao.)
- (3) Assistant Executive Engineer, Sub-Div. II®, Vasco.... With reference to his
above cited letter at Sr. No. (2)